

appoint a committee with their representatives? It is no use appointing a Committee or Commission without consulting their representatives or including their representatives. The Secretary of the Handloom Board is there, but he is not a representative of the weavers. Would I like to know what short-term and long term measures Government propose to take to check the situation, and whether they are going to invite a delegation of the weavers and discuss the entire matter with them before they take final action. In case this is not done, I am afraid they have decided to take action by the 15th April. As their entire existence is threatened, they have decided to do or die, and naturally it they launch a struggle, it would not be in the interests of the State itself. So, to avert unrest among the weavers, to avert their taking drastic action, may I know whether the Government is prepared to meet them and discuss the entire matter with them at the earliest opportunity?

SHRI A. C. GEORGE : This subject was raised because there was a higher level of prices prevailing for the yarns. In this context, the hon. Members may kindly recollect that two days back we had a discussion regarding the cotton prices going down. It is quite natural that the price of cotton going down will have its reflection on the yarn prices also, and is visible from the figures. The prices are going down for yarn also. This whole problem arose, as I explained in the beginning, because last year we had a short crop, and the encouraging signs of the bigger crop this year are quite evident in the prices of yarn going down. Even then, as soon as signs of higher prices were visible last year, we took prompt measures.

A point was raised about the allocation. It was simply because we found that the demand was slightly inflated, we thought of going into the actuals, and it was found that we could have realistic estimates. Even in that case, the maximum allotment was made to the U.P. Textile Corporation. And now, since the yarn price is going down, I do not think that there is an alarming situation prevailing. But I do agree with the Member that the plight of the weavers is a problem which has to be looked into from a larger angle. From the side of the Govern-

ment of India we are trying to give all possible financial help as well as marketing facilities. As I explained in the beginning, the export of handloom is going up at least by 20 per cent, and we are giving further incentives in all possible ways. As I explained in the beginning, the Committee which is going into the financial aspect of this is expected to submit its report by May, 1972. By that time we will be able to give the necessary financial assistance to the weavers from all possible angles.

SHRI S. M. BANERJEE : He has not answered my question whether it is a fact that the 50 per cent given to the open market is sold at a much higher rate, and whether they would meet a delegation of the weavers to discuss the matter exhaustively, so that trouble may be averted.

SHRI A.C. GEORGE : In such cases, we welcome suggestions from anybody, from all representatives who are concerned with this particular thing.

श्री झारखंडे राय : अध्यक्ष महोदय, मैं चाहता हूँ कि इस गम्भीर संकट विषय पर आप विवाद रख लें दो घंटे का क्योंकि सरकार की ओर से जो जवाब मिले है, वह बिलकुल असंतोषजनक है। . . . .  
(अवधान) . . . . .

SHRI S. M. BANERJEE : Unless this is immediately attended to, it will affect half of the State.

12.35 hrs.

#### PAPERS LAID ON THE TABLE

##### REVIEW OF THE WORKING OF THE NATIONAL PROJECTS CONSTRUCTION CORPORATION

THE MINISTER<sup>1</sup> OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy each of the following paper. (Hindi and English versions) under sub-section (1) of section 19A of the Companies Act, 1956:

- (1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1970-71.

[ Dr. K. L. Rao ]

- (2) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1554/72]

#### FOOD CORPORATIONS (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of the Food Corporation (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 78(E) in Gazette of India dated the 15th February, 1972, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-1555/72]

#### SUGAR CONTROL (THIRD AMENDMENT) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Sugar (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 100 in Gazette of India dated the 8th January, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1556/72]

#### NOTIFICATIONS UNDER COFFEE ACT AND CARDAMOM (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:
- (i) The Coffee Board Servants (Conduct) First Amendment Rules, 1972, published in Notification No. G.S.R. 183 in Gazette of India dated the 12th February 1972.
- (ii) The Coffee (Amendment) Rules, 1972, published in Notification

No. G. S. R. 227 in Gazette of India dated the 19th February, 1972.

- (iii) The Coffee (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 289 in Gazette of India dated the 11th March, 1972. [Placed in Library. See No. LT-1557/72].

- (2) A copy of the Cardamom (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 194 in Gazette of India dated the 19th February, 1972, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT/1558/72].

12.36 Hrs.

#### STATEMENT RE. STRIKE IN I.I.T., KANPUR

MR. SPEAKER : Prof. Nurul Hasan.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (RPOF. S. NURUL HASAN) : It is a four page statement.

MR. SPEAKER : You can lay it on the Table.

PROF. S. NURUL HASAN : I have the honour to lay on the Table of the House a statement on the strike at the Indian Institute of Technology, Kanpur.

#### Statement

The Indian Institute of Technology, Kanpur was set up in 1960 as a Centre of Advanced Studies and Research in Engineering and Technology. It is a fully residential institution and has a student enrolment of about 1,450 at the undergraduate stage and about 700 at the post-graduate and research stage. It has a faculty of about 260 teachers and a large supporting administrative and other staff.

Since 1960 until two years back the Institute had a sizeable programme of construction of buildings, roads, electrical installations, water supply, sanitation facilities. Of these, the major construction work were mostly executed through private contractor, while